

From,

Dinesh Kumar Singh-I, HJS,
Registrar General,
High Court of Judicature at
Allahabad.

To,

All the District & Sessions Judges /OSDs,
Subordinate to the High Court of Judicature at
Allahabad.

C.L.No. 509/Conf. Dated: 04.04. Allahabad 2017

Sub: Modified guidelines for dealing with the complaints against the officers of subordinate judiciary.

Madam/Sir,

In continuation of the Court's Circular Letter No. 1416/Conf. Dated 11.6.15 Allahabad, on the captioned subject, I am directed to say that the Hon'ble Court has been pleased to issue the following modified guidelines to be followed uniformly while dealing with the complaints against the members of Subordinate Judiciary in light of the communication made by Hon'ble the Chief Justice of India vide letter dated 16.3.2017:-

A) The complaint making allegations against members of the Subordinate Judiciary in the States should not be entertained and no action should be taken thereon, unless it is accompanied by a duly sworn Affidavit and/or verifiable material to substantiate the allegations made therein.

B) If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by the Chief Justice of the High Court.

C) If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.

I am, therefore, to request you to follow the aforesaid directions/guidelines and to give a wide publicity of the same by affixing the copy of these guidelines in a conspicuous place (notice board) of your judgship (including outlying courts), Collectorate, Tehsil and also upload the copy of this Circular Letter on the website of your judgship and also circulate the same amongst judicial officers under your administrative control.

Yours faithfully


3.4.17
(Dinesh Kumar Singh-I)